

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

216. IA/1490/2024 IN C.P. (IB)/4370(MB)2019

IN THE MATTER OF

E Complex Pvt Ltd

Vs

Sunrise Metallic India Pvt Ltd

Section 9 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 25.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Siddha Pamecha (PH)

For the Respondent:

---

**ORDER**

**I.A. 1490/2024**

The Ld. Counsel for the applicant prays for withdrawing the present I.A. and file an appropriate restoration application. In view of the request made, the I.A. is **disposed of as withdrawn** with the permission to file a fresh restoration application.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)